

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 8th day of October, 2021

Original Application No. 330/00792/2021

Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Smt. Rinky Devi, aged about 30 years, wife of Late Ravi Shanker, Resident of Village Moradabad, Post Mohiuddinpur, District-Ghaziabad.

. . .Applicant

By Advocate : Shri Santosh Kumar Dubey

V E R S U S

1. Union of India through General Manager, Uttar Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Moradabad.

. . .Respondents

By Adv: Shri G.K. Tripathi

O R D E R

By Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Shri Santosh Kumar Dubey, learned counsel for the applicant and Shri G.K. Tripathi, learned counsel for the respondents are present.

2. The applicant has filed this original application under section 19 of Administrative Tribunal Act 1985 seeking compassionate appointment from the respondents.
3. Learned counsel for the applicant states that the deceased employee (technician) late Ravi Shanker passed away on 10.02.2016 leaving behind the dependant Smt. Rinky Devi in harness. Learned counsel for the applicant states that he has filed three representations before the respondents for consideration of her claim for compassionate appointment

on 19.11.2018, 08.10.2018 and lastly on 28.07.2021. However, the respondents choose not to answer the same.

4. Learned counsel for the respondents submits that the claim of the applicant is highly time barred.

5. However, at this stage learned counsel for the applicant submits that he will be satisfied if his representation dated 28.07.2021 is decided within a stipulated time by passing a reasoned and speaking order.

6. However, in view of the limited prayer made by learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is disposed off finally at the admission stage with the direction to respondents to consider and decide the representation dated 28.07.2021 (Annexure-A-3) of the applicant by passing a reasoned and speaking within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

7. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

8. There shall be no order as to costs.

**(Pratima K Gupta)
Member(Judicial)**

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